

CBI v. Prithvi Raj Arora & ors.
CC No. 128/2019

13.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. O.P. Singh, learned counsel for accused no. 5.

None for other accused persons.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 16.09.2020 for P.E. Notice be issued in e-form to other accused persons and their counsels for next date of hearing.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
13.08.2020